

OFFICE OF THE DISTRICT & SESSIONS JUDGE, PATNA

Order No. 52/2021

In view of direction of the Hon'ble Court contained in letter no. **22859-95/ Admn. (Misc.) Section dated 25.05.2021** (Copy enclosed) regarding functioning of Courts in present situation of Pandemic Covid-19, all the Judicial Officers of Patna Judgeship are hereby informed that the Hon'ble Court have been pleased to instruct **all the Courts of District Judiciary to take up only the extremely urgent matters such as remand etc. also, including bail etc and that too, unless otherwise not possible, only through virtual mode.**

As such, **all the Judicial Officers of Patna Judgeship** are requested / directed **to take up the extremely urgent matters such as remand, including bail etc and that too, unless otherwise not possible, only through virtual mode w.e.f. 27.05.2021. Urgency of the matter will be decided by the presiding Officer of the Court concerned. Virtual Court proceedings may be held by the mode of video conferencing** via 'Microsoft Teams', '**Google Meet**', or any other likewise app. However, the Judicial Officers may conduct the functioning of such Virtual Court proceedings **from the Court room / Chamber / place they deem fit**. Further, the **learned Advocates** are also requested to **participate** in the **Virtual Court proceedings** from **their residence** or the place they deem fit. The link for video conferencing shall be provided to all the Stakeholders as per convenience of respective presiding officers.

Further, filing will be taken only through E-filing mode. The **e-filing of extremely urgent matters including Bail etc.** will be entertained **w.e.f. 27.05.2021** like process as mentioned in this office **order no. 102 dated 11.04.2020** and its subsequent corrigendum order nos. 186 & 6 dated 02.09.2020 & 19.01.2021 respectively. The petitions received through E-filing will be **listed after two days** in cause list. **The Judicial Service Centres of Patna Judgeship will remain operational accordingly.** The **office bearers of the Bar Associations** are requested to inform **all the members of the concerned Bar to furnish original petitions** along-with due / deficit Court fee stamps, Certified copy of documents, if any and original Wakalatnama (same as sent through E-filing) **within a fortnight after E-filing.** The Judicial Officer will ensure to send a copy of the **Advance Cause list** of their own court/ in-charge Court/ successor Court to the concerned **Bar Association on daily basis.** Further, all stakeholders are requested to download the '**eCourt Services**' application in their mobile device for getting the updated status of their cases.

An **order** has already been **issued** by the office of the undersigned for **updating the case status in C.I.S.** listed from **23.04.2021 to till date at the earliest preferably within one week** vide order no. 51 dated 25.05.2021.

Ordinarily entry of learned Advocates / litigants shall not be permitted in the Court premises except in the situation when their physical presence is necessary such as furnishing bail bond etc.

Co-operation of members of the Bar Association is solicited for smooth functioning of the Courts.

All the **Judge-in-charges of Patna Judgeship** are directed to ensure the complete **sanitization** of the **Court premises** as well as Courts & Offices.

All the stakeholders are requested / directed to **follow social distancing guidelines** and also to take all preventive measures to protect themselves from exposure to Corona Virus.

All the aforesaid **measures** have been taken **to avoid congregation** and to ensure **minimum footfall** in court premises.

Communicate all concerned.

Sunil Dutta Mishra
District & Sessions Judge, Patna
26.05.2021

Memo No. **7114-7280**/Admn.

Patna, dated the **26th** May, 2021

Copy forwarded to the District Magistrate, Patna/The Senior Superintendent of Police, Patna/ all the Courts / Nodal Officer / Judge-in-charge / Judge-in-charge (Nazarat) of Patna Judgeship / The Superintendent, Model Central Kara, Beur, Patna/ The Superintendent, Shivar Mandal Kara, Phulwarisharif / The Superintendent, Sub Jail, Patna City / Danapur / Barh / Masaurhi / the Government Pleader, Patna / The Public Prosecutor, Patna / The District Prosecution Officer, Patna / the secretary, Bar Association, Patna Sadar / Barh / Danapur / Patna City / Masaurhi / Paliganj / The System Officer, Patna / The System Assistants, Patna Judgeship / all the concerned for information and needful. The System Officer, Patna is directed to publish this Order on the website of the Civil Courts, Patna for information of all concerned.

Sunil Dutta Mishra
District & Sessions Judge, Patna
26.05.2021

All communications should be addressed to Registrar by Designation and not by Name.

BY REGISTERED / SPEED POST & Through Email

Letter No 22859-95 File No.-IV-59(P.F)-2021/Admn.(Misc) Section.

नवनीत कुमार पाण्डेय
महानिबन्धक
उच्च न्यायालय, पटना

Nawneet Kumar Pandey
Registrar General
HIGH COURT OF JUDICATURE AT PATNA

Fax No. : 0612-2504088

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2505318-19, 21 Off.- 2504394

Mob. : 9431017412

Patna. dated the 25th May, 2021

To,

All the District and Sessions Judges of Bihar.

Sub:-Directions regarding functioning of Courts in present situation of Pandemic Covid-19.

Sir,

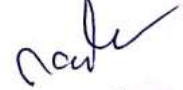
Vide the Court's letter No. 22091-22127 dated 04.05.2021 the instructions were issued to all the Learned District & Sessions Judges of Bihar-

"....all the Courts of District Judiciary, State of Bihar, shall only take up the extremely urgent matters, such as remand etc. and that too, unless otherwise not possible, only through virtual mode...."

The instructions contained in the aforesaid letter were further extended from time to time vide Court's earlier letters bearing Nos. 22388-22424 dt. 16.05.2021 and 22664-22700 dt. 22.05.2021. To avoid any confusion, it is hereby made clear that all the Courts of District Judiciary may take up extremely urgent matters also, including bail etc. and that too, unless otherwise not possible, only through virtual mode.

This is for your information and needful.

Yours faithfully,



Registrar General